

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

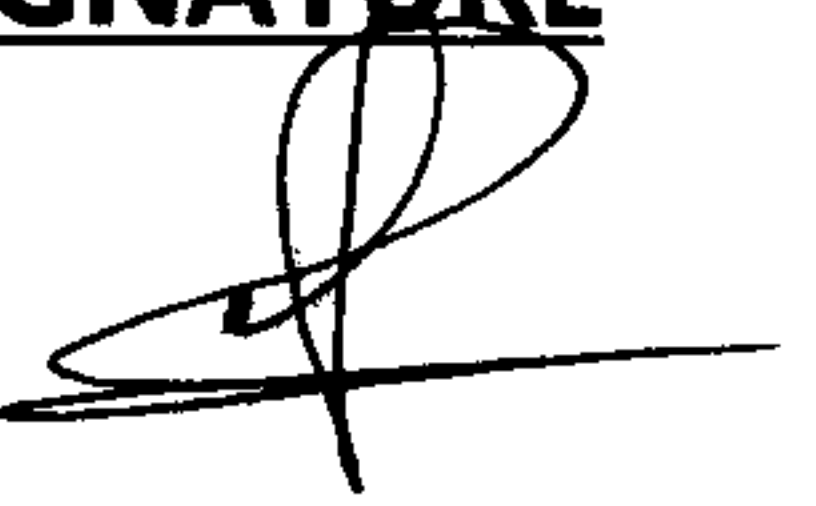
C.P. (I.B) No.612/NCLT/AHM/2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2020**

Name of the Company: Megamet Steels Pvt. Ltd.
V/s.
Agarwal Mittal Concast Pvt. Ltd.

Section : Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ASHWARYA REDDY & SAURABH RACHETTI By Gupta Law Associates	Advocate Advocate	Petitioner	
2.	Ravi Pachwa Adalaj Street for Theekars & Pachwa Adv.	Adv Adv }	Respondent	

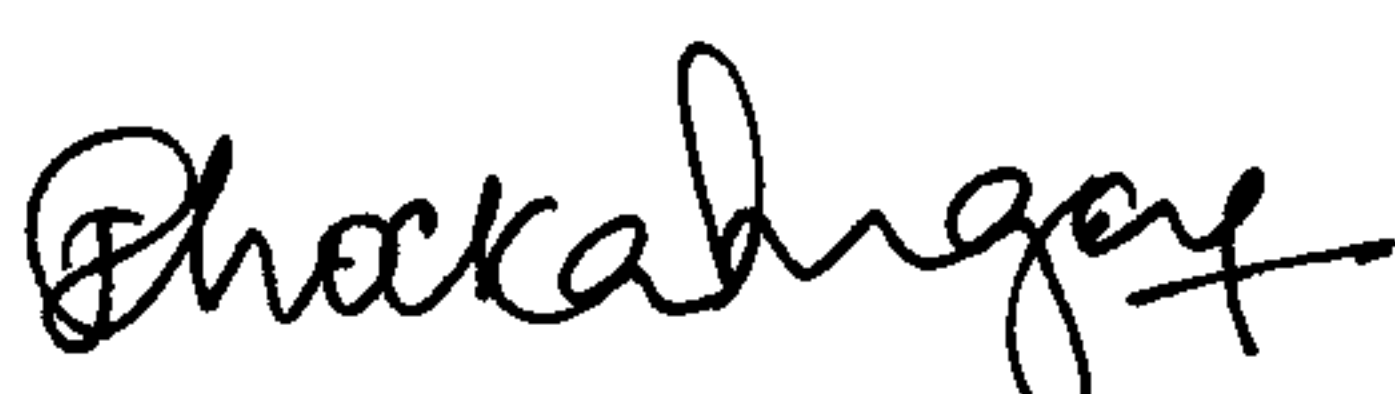
ORDER

The parties are represented through learned counsels.

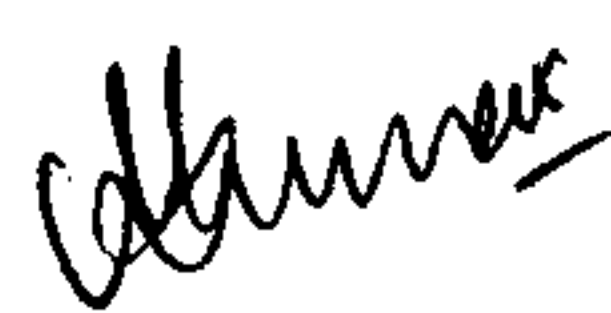
Counsels for both the parties fairly submitted that one IB Petition i.e. C.P. (I.B) 533/2018 has been admitted against the same Corporate Debtor.

Accordingly, the instant application become infructuous. In view of that, C.P. (I.B) 612/2018 is dismissed as infructuous.

However, the Applicant has liberty to file his claim before the IRP/RP.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 16th day of March, 2020


**MANORAMA KUMARI
MEMBER JUDICIAL**